

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 343/TL/2024

**Coram:
Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member**

Date of Order: 14th January, 2025

In the matter of

Petition under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to the Transmission Licence to POWERGRID Bhadla Bikaner Transmission Limited.

And

In the matter of

**POWERGRID Bhadla Bikaner Transmission Limited,
(Erstwhile Bhadla-III & Bikaner-III Transmission Limited),
Registered office: B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi-110016.**

Address for correspondence:

C/o ED (TBCB), Power Grid Corporation of India Limited,
Saudamini, Plot no.2, Sector-29, Gurgaon-122001.

...Petitioner

Vs

**1. Central Transmission Utility of India Limited,
Saudamini, Plot no.2, Sector -29,
Gurgaon-122001.**

**2. PFC Consulting Limited,
A-Wing, Statesman House Connaught Place,
New Delhi - 110001.**

**3. Chandigarh Electricity Department,
UT-Chandigarh, Div-11, Opposite, Transport Nagar,
Industrial Area Phase -I, Chandigarh.**

**4. BSES Rajdhani Power Limited,
AVP (PMG), PMG Office,
2nd Floor B-Block,
Nehru Place, New Delhi-110019.**

5. BSES Yamuna Power Limited,

Asstt. Vice President (PMG),
Shakti Kiran Bldg, Second Floor,
Karkardooma, New Delhi-110032.

6. New Delhi Municipal Council,

AAO (Commercial), 19th Floor, NDMC,
Palika Kendra, Sansad Marg, New Delhi-110001.

7. Tata Power Delhi Distribution Limited,

Power Management Group, Technology Centre,
Near PP-3 Grid Sub Station,
Opp. PP Jewellers, Netaji Shubhash Place,
Pitampura, New Delhi-110034.

8. Himachal Pradesh State Electricity Board,

PR&ALDC, HPSEB Ltd.,
132 KV S/S Tutu,
Shimla-171011, Himachal Pradesh.

9. Haryana Power Purchase Centre,

Shakti Bhawan, Energy Exchange, Panchkula.

10. Power Development Department, Jammu,

Jammu SLDC Building,
1st Floor, Gladni,
Power House Narwal, JAMMU, J&K.

11. Punjab State Power Corporation Limited,

Shed No. T-1A,
Thermal Designs,
Patiala-147001, Punjab.

12. HVDC Dadri, POWERGRID,

B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi-110016.

13. HVDC Rihand, POWERGRID,

B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi-110016.

14. Ajmer Vidyut Vitran Nigam Limited,

The Superintending Engineer (Billing),
Rajasthan Urja Vikas Nigam Limited,
132 KV, Sub- Station Building,
Calgiri Road Malviya Nagar,
Jaipur-302017, Rajasthan.

15. Jodhpur Vidyut Vitran Nigam Limited,

The Superintending Engineer (Billing),
Rajasthan Urja Vikas Nigam Limited,
132 KV, Sub- Station Building,
Calgiri Road Malviya Nagar,
Jaipur-302017, Rajasthan.

16. Jaipur Vidyut Vitran Nigam Limited,

The Superintending Engineer (Billing),
Rajasthan Urja Vikas Nigam Limited,
132 KV, Sub- Station Building,
Calgiri Road Malviya Nagar,
Jaipur-302017, Rajasthan.

17. North Central Railway,

DRM Office, Nawab Yusuf Road,
Lucknow-211011.

18. Uttarakhand Power Corporation Limited,

Urja Bhawan, Kanwali Road, Dehradun-248001.

19. Uttar Pradesh Power Corporation Limited,

Fund Management, Shakti Bhawan,
14 Ashok Marg, Lucknow, UP.

20. AD Hydro,

AD Hydro Power Limited,
Bhilwara Towers, A-12,
Sector-1, Noida-201301.

21. GMR Kamalanga Energy Limited,

25/1 Skip House, 25/1 Skip House, Museum Road,
Museum Road, Bangalore - 560025, Karnataka.

22. MB Power (Madhya Pradesh) Limited,

239, Okhla Industrial Estate, Phase –III,
New Delhi-110020.

23. HVDC Agra, POWERGRID,

B-9, Qutub Institutional Area, New Delhi.

24. HVDC Balia, POWERGRID,

Qutub Institutional Area,
Katwaria Sarai, New Delhi-110016.

25. HVDC Bhiwadi, POWERGRID,

B-9, Qutub Institutional Area,
Katwaria Sarai,
New Delhi-110016.

26. HVDC Kurukshetra, POWERGRID,
B-9, Qutub Institutional Area, Katwaria Sarai,
New Delhi-110016.

27. Northern Indian Railway,
Sr. DEE, TRD, Delhi Division Central Delhi.

28. Noida Power Company Limited,
Electric Sub Station Knowledge Park IV,
Greater Noida-201310.

29. Northern Railways,
Sr. DEE/ TRD, DRM Office,
Hazratgan, Lucknow-226001.

30. Seven Renewable Power Private Limited,
S2904, 29th Floor, World Trade Centre,
Brigade Gateway Campus, Karnataka.

31. Bhadla Three SKP Green Ventures Private Limited,
First floor, B2/18, Gandhi Path,
Chitrakoot scheme vaishali nagar, Jaipur, Rajasthan.

32. Frugal Energy Private Limited,
D-59, Sector 63, Noida, Uttar Pradesh.

33. Serentica Renewables India Private Limited,
DLF Cyber Park, 9th Floor,
Udyog Vihar Sector 20, Phase 3,
Gurugram, Haryana.

34. Avaada Energy Private Limited,
C-11, Sector-65, Gautam Buddha Nagar,
Noida, Uttar Pradesh.

35. ReNew Solar (Shakti Six) Private Limited,
Commercial Block -1, Golf Course Road, DLF City,
Zone 6, Sector 43, Gurgaon-122009.

36. Solarcraft Power India 4 Private Limited,
109, First Floor, Rishabh IPEX Mall,
IP Extension, Patparganj, Delhi-110092.

37. Juniper Green India Six Private Limited,
Plot No. 18, 1st Floor, Institutional Area,
Sector 32, Gurugram.

38. Green Infra Clean Energy Generation Limited,
5th Floor, Tower C, Building no 8,
DLF Cybercity, Gurgaon-122002.

39. Malur Renewables Private Limited,
D-43, Janpath, Shyam Nagar,
Jaipur, Rajasthan.

40. Adani Solar Energy AP Three Limited,
4th Floor, South Wing,
Adani Corporate House Shantigram,
S G Highway, Ahmedabad-382421, Gujarat.

41. Pravat Renewables India Project Pvt Limited,
B-208 & 209 Pioneer Urban, Square, 2nd Floor,
Sector62, Air Force, Gurgaon-122005, Haryana.

42. Juniper Green Energy Private Limited,
Plot No. 18, 1st Floor, Institutional Area,
Sector - 32, Gurgaon-122001, Haryana.

...Respondents

Parties present:

Shri L. Aditya Mahesh, BPTL
Shri Akshayvat Kislay, CTUIL

ORDER

The Petitioner, POWERGRID Bhadla Bikaner Transmission Limited, (erstwhile Bhadla-III & Bikaner-III Transmission Limited) (hereinafter referred to as the “Petitioner”), has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “Transmission Licence Regulations”) to establish the Inter-State transmission system for the “Transmission System Strengthening for interconnections of Bhadla-III and Bikaner-III complex” on a Build, Own, Operate and Transfer basis (hereinafter referred to as “the Project”) consisting of the following elements:

Sl. No.	Name of the Transmission Element	Scheduled COD in months from Effective Date	Percentage of Quoted Transmission Charges recoverable on Scheduled COD of the Element of the Project	Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element
1.	Bhadla-III - Bikaner-III 765 kV D/c line along with 240 MVAR switchable line reactor for each circuit at Bhadla-III end <ul style="list-style-type: none"> • 765 kV, 240MVAR switchable line reactors at Bhadla-III – 2 Nos. • Switching equipment for 765kV, 240MVAR Switchable Line Reactors at Bhadla-III – 2 nos. 	24 Months (30.8.2026)	100%	All elements of scheme are required to be commissioned simultaneously as their utilization is dependent on each other
2.	Associated 765kV line bays at Bhadla-III and Bikaner-III end <ul style="list-style-type: none"> • 765kV line bays at Bhadla-III PS – 2 nos. • 765kV line bays at Bikaner-III PS – 2 nos. 			

Note:

- i. Developer of Bhadla-III PS to provide space for two nos. of 765 kV line bays along with space for two nos. of switchable line reactors.*
- ii. Developer of Bikaner-III PS to provide space for two nos. of 765 kV line bays.*
- iii. Switchable line reactors to be implemented with NGR bypass arrangement.”*

2. Based on the competitive bidding carried out by the PFC Consulting Limited (hereinafter referred to as “PFCCCL”), in its capacity as the Bid Process Coordinator (BPC), in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act, Power Grid Corporation of India Limited was declared a successful bidder with the lowest quoted annual transmission charges of Rs. 979.70 million per annum.

3. The Commission, after considering the application of the Petitioner, in light of the provisions of the Act and the Transmission Licence Regulations, in its order dated

28.11.2024, *prima facie* proposed to grant a transmission licence to the Petitioner. The relevant extracts of the order dated 28.11.2024 are extracted as under:

“21. Considering the material on record, we are prima-facie of the view that the Petitioner satisfies the conditions for the grant of inter-State transmission licence under Section 15 of the Act read with the Transmission Licence Regulations for construction, operation, and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspaper and on the Commission’s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by 12.12.2024.”

4. A public notice under Sub-section (5) of Section 15 of the Act was published in all editions of the Hindustan Times (English) and Dainik Jagran (Hindi) on 1.12.2024. No suggestions/ objections have been received from members of the public in response to the public notice.

Hearing dated 30.12.2024

5. The matter was called out for the hearing on 26.12.2024. During the course of the hearing, the representative of the Petitioner submitted that no objection had been received in response to the public notice published by the Commission under sub-section (5) of Section 15 of the Act. He prayed for the grant of the transmission licence. He also added that there is a change in the name of the Petitioner Company and that the Petitioner be permitted to file an additional affidavit in this regard, along with the requisite documents.

6. Vide Record of Proceedings dated 30.12.2024, the Petitioner was directed to file additional affidavit with respect to change of name of the Petitioner company. In compliance with the Record of Proceedings dated 30.12.2024, the Petitioner, vide its affidavit dated 2.1.2025, submitted that the name of the Applicant company has been changed from “Bhadla-III & Bikaner-III Transmission Limited” to “POWERGRID Bhadla

Bikaner Transmission Limited” vide certificate dated 18.12.2024 issued by Registrar of Companies, Manesar, Gurgaon, Haryana.

7. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:

“(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.

(15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s).”

8. In our order dated 28.11.2024, we had proposed to grant a transmission licence to the Petitioner company and directed the issue of public notice. In response to the public notice, no suggestions/objections have been received. We find that the Petitioner company meets the requirements of the Act and the Transmission Licence Regulations, 2024, for the grant of a transmission licence for the subject Transmission System mentioned in paragraph 1 of this order. Considering the submissions of the Petitioner and CTUIL, we direct that a transmission licence be granted to the Petitioner, “POWERGRID Bhadla Bikaner Transmission Limited,” to establish the Inter-State transmission system for “Transmission System Strengthening for interconnections of Bhadla-III and Bikaner-III complex” on a Build, Own, Operate and Transfer basis as per the details given in paragraph 1 above.

9. The grant of the transmission licence to the Petitioner (hereinafter referred to as “the licensee”) is subject to the fulfilment of the following conditions throughout the

period of licence:

- (a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;
- (b) The transmission licensee shall comply with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “2024 Transmission Licence Regulations”) or any subsequent enactment thereof during the period of subsistence of the licence;
- (c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;
- (d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;
- (e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;
- (f) The licensee shall comply with the directions of the National Load

Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;

(g) The licensee shall remain bound by the provisions of Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;

(h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;

(i) The licensee shall not undertake any other business for optimum utilization of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;

(j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and

Losses) Regulations, 2020 as amended from time to time;

(k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

(l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;

(m) The licensee shall submit all such report or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance Regulations or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;

(n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.

10. CTUIL/its appointed Independent Engineer and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Transmission Service Agreement executed between the licensee and the Nodal Agency, the Act and the Transmission Licence Regulations.

11. The Petitioner has submitted that the name of the company has been changed from "Bhadla-III & Bikaner-III Transmission Limited" to "POWERGRID Bhadla Bikaner Transmission Limited". The certificate dated 18.12.2024 issued by the Registrar of

Companies, Manesar, Plot Nos. 6,7, 8, Sector 5, IMT Manesar, Gurgaon-122050, Haryana, has been placed on record by the Petitioner. Accordingly, we have considered the submission of the Petitioner. Consequent to the issue of the certificate by the Registrar of Companies, Manesar, Gurgaon, Haryana as noted above, we direct that the name of the licensee be changed from “Bhadla-III & Bikaner-III Transmission Limited” to “POWERGRID Bhadla Bikaner Transmission Limited” in the Commission’s records.

12. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clauses 2.5.7.3, 2.5.7.4, and 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD in letter and spirit.

13. With regard to compliance with Articles 5.1.1 and 5.4 of the TSA, the Petitioner, vide its affidavit dated 6.9.2024, has submitted that it will implement the Project in accordance with the provisions of the TSA read with the provisions of the Act.,

14. An extract copy of this order be sent to CTUIL, CEA and BPC for information and necessary action.

15. Petition No. 343/TL/2024 is allowed in terms of the above.

Sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson